

SHRI BAL RAJ MADHOK (South Delhi) : Yesterday we had a seminar on the question of privileges of the press and a number of pressmen complained.....

MR. SPEAKER : We are not discussing it now.

SHRI BAL RAJ MADHOK : In these matters, you can yourself take a decision. This kind of discussion only demoralises the press. (*Interruptions*)

MR. SPEAKER : Each party has got its own view, but it should not be distorted in the press and something else should not be put into the mouth of members. He says that something wrong has been printed. I will look into the matter more carefully. I would not give any ruling now (*Interruptions*).

12.23 HRS.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER U. P. VRITTI VYAPAR, AJIVIKA AUR SEVAYOJAN KAR ADHINIYAM AND NOTIFICATION UNDER CUSTOMS ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : I beg to lay on the Table:—

- (1) (i) A copy of the Uttar Pradesh Vritti, Vyapar, Ajivika Aur Sevayojan Kar (Amendment) Niyamavali, 1968, published in Notification No. AST-194/X-800(8)-66, dated the 22nd January, 1968, under sub-section (3) of section 24 of the Uttar Pradesh Vritti, Vyapar, Ajivika Aur Sevayojan Kar Adhiniyam, 1965, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

- (ii) A statement showing reasons for delay in laying the above notification. [*Placed in Library, See No. LT—1885/68*]

- (2) A Copy of Notification No. G.S.R. 1472 published in Gazette of India dated the 10th August, 1968, under section 150 of the Customs Act, 1962. [*Placed in Library, See No. LT—1886/68*]

PAPERS UNDER COMPANIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of the Cochin Refineries Limited for the year 1966-67.
- (ii) Annual Report of the Cochin Refineries Limited for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government on the working of the Madras Refineries Limited, Madras for the year 1967-68.
- (ii) Annual Report of the Madras Refineries Limited, Madras for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay for the period from 20th July, 1966 to 31st March, 1967.

- (ii) Report of the Lubrizol India Limited, Bombay for the period from 20th July, 1966 to 31st March, 1967 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1887/68]

NOTIFICATION UNDER GOVERNMENT SAVINGS BANKS ACT

SHRI JAGANNATH PAHADIA : I beg to lay on the Table a copy of the Post Office Savings Bank (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 1481 in Gazette of India dated the 8th August, 1968, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873. [Placed in Library. See No LT- 1888/68]

12.25 HRS.

RE RESIGNATION OF MINISTER

श्री मधु लिमये (मुंगेर) : कार्य सूची तैयार करने के लिए अध्यक्षीय निर्देश नम्बर 2 में क्रमशः तथा सिलसिला निश्चित किया गया है। मैं आपका ध्यान मद या आइडम 19 की ओर दिलाना चाहता हूँ। शुक्रवार को यहाँ पर श्री अशोक मेहता के इस्तीफे तथा उनके वक्तव्य की बात उठाई गई थी। आपने उस वक्त ठीक ही कहा था कि मैं जबर्दस्ती नियमों के अनुसार कर नहीं सकता, अगर वह करना चाहते हैं तो कर सकते हैं। साथ साथ नियम 19(2) की चर्चा भी हुई थी जिस में साफ लिखा हुआ है :

“A copy of the statement shall be forwarded to the Speaker and the Leader of the House one day in advance of the day on which it is made”.

मतलब 24 घंटे की सूचना होनी चाहिये। इसलिए शुक्रवार को उनका बयान हो नहीं सकता था। उस दिन लोगों का

यह खयाल था कि सोमवार को बयान होगा। मैं जानता हूँ स्थिति को, और मैं उसको पूरी तरह समझ भी रहा हूँ कि आप जबर्दस्ती नहीं कर सकते हैं। लेकिन समूचे सदन और देश की जो अपेक्षा है उसको भी देखना होगा। साथ ही शकधर और कौल साहब की किताब में जो वाक्य है, वह भी मैं आपके सामने रखता हूँ। उस में साफ इन शब्दों का प्रयोग किया गया है :

“Though it is customary for a Minister who has resigned his office to make a statement in the House explaining the reasons for his resignation, he is not bound to make such a statement and the Speaker cannot compel him to do so”.

लेकिन साथ साथ कस्टमरी शब्द का प्रयोग है। मतलब यह साधारण रिवाज है। और कोई विशेष कारण हो तो वह न करें, यह भी शकधर साहब ने उस में लिखा है। स्वास्थ्य के लिए अगर कोई इस्तीफा देता है जोकि एक जाहिर कारण है, तो उस पर कभी बयान नहीं होता है। मगर यह असाधारण चीज आज क्यों हो रही है और इस कार्यसूची में अशोक मेहता साहब के बयान का उल्लेख क्यों नहीं है? जबर्दस्ती वगैरह कुछ नहीं है।

MR. SPEAKER : You have had your say now.

श्री मधु लिमये : मेहता साहब कुछ नहीं कहेंगे ?

SHRI ASOKA MEHTA (Bhandara) : I would not like to be misunderstood by the hon. Member and any section of the House. I think, the hon. Member is right when he says that customarily a minister should make a statement. That is so because the House would not know the reason why a minister has resigned. But in